

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

10. C.P. (IB)/1171(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.05.2024**

Name of the Party: Mr. Dharmesh R. Chokshi

Section 94(1) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Manoj Mishra, Ld. Counsel for the Petitioner present through physical mode.
2. The matter was reserved for orders on 22.03.2024.
3. While preparing the order, this Bench noticed that one day delay between filing of the captioned Company Petition and date of default and thereby impacting the limitation.
4. Ld. Counsel for the Petitioner seeks one-week time for clarification.
5. At the request of Counsel, the matter is de-reserved and listed on **03.06.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)